

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

LOK SABHA

UNSTARRED QUESTION NO. 4007

ANSWERED ON FRIDAY, THE 10TH AUGUST, 2018

[SHRAVANA 19, 1940 (SAKA)]

DISPOSAL OF CASE BY ROC

QUESTION

4007. SHRI PINAKI MISRA:

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

कारपोरेट कार्य मंत्री

- (a) whether the Registrar of Companies (RoCs) received a case as forwarded by the Government on the 26th of July, 2016 connected with the Punjab National Bank (PNB) fraud and closed it within three days i.e. on the 29th of July, 2016, if so, the details thereof and the reasons therefor;
- (b) whether the RoC inquired into the complaint or called the complainant for further enquiry in the matter and if so, the details thereof; and
- (c) the details of the basis on which the RoC closed the case without properly following the procedure of disposing of a complaint that too from the Government along with the reasons therefor?

ANSWER

**MINISTER OF STATE FOR LAW AND
JUSTICE AND CORPORATE AFFAIRS**

(SHRI P. P. CHAUDHARY)

(a) to (c): The Government has ordered investigation into the affairs of 107 companies and 7 Limited Liability Partnerships (LLPs) under the provisions of Section 212(1)(c) of the Companies Act, 2013 and Section 43(3)(c)(i) of Limited Liability Partnership Act, 2008 on 17.02.2018 belonging to Nirav Modi (Firestar Diamond group) and Mehul Chinubhai Choksi (Gitanjali Group) to be carried out by the Serious Fraud Investigation Office (SFIO) connected with Punjab National Bank Fraud wherein all matters in their entirety will be examined. The investigations are under progress.
